

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**C.P. No. 140/2014**  
I.A.No.18/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh**  
**Hon'ble Member (T) Shri S.Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> September, 2016, 10.30 A.M.**

Name of the Company		Om Prakash Dalmia. -Versus- Maniambur Properties Pvt. Ltd. & Ors.	
Under Section		<b>397/398</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Co MR. ARUN GHOSH, ADVOCATE,  
MR. SOUVIK GHOSH,

MR. SUDASH ANANDAL CA.

} Petitioners.  
} R. D. B.

} [Signature]  
16/09/16  
[Signature]  
16/09/16

**ORDER**

Ld. Counsels for the Petitioners and Respondents are present.

I.A. No.15/2016 has been filed for withdrawing the petition as the party has entered into amicable settlement.

The petition is dismissed in terms of settlement filed through I.A.No.15/2016.

[Signature]  
(VIJAI PRATAP SINGH)  
MEMBER (J)

[Signature]  
(S. VIJAYARAGHAVAN)  
MEMBER (T)